#### SPEED POST REGISTERED WITH A/D BY HAND

### CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH CALCUTTA

234/4,AJC BOSE ROAD,NIZAM PALACE, 2ND MSO BUILDING,11TH & 12TH FLOORS, CALCUTTA-700 020

1152)97

NO.CAT/CAL/JUDL/OA 78-61/

1480

Date:19.7.06.

Sri G.B. Naskar, Vill. Madarat, Biswaspara, P.O. Madarat, P.S. Buruipur, Dist. 24- Parganas(S),

### NOTICE

MA No. 412 of 1998 SUB: (O.A No.1152 of 1997)

G.B. Naskar -Vs-Union of India & Ors. (CAG)

Enclosed please find herewith a certified copy of the orders passed by the Hon'ble Central Administrative Tribunal, Calcutta Bench on 11.07.06 in respect of above mentioned matter for your information.

Enclo: As above.

Yours faithfully,

COURT OFFICER

Cata 21/2-66 USignamme 12-66

# CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH CALCUTTA

No.O.A.1152/1997 M.A.412/1998

Date of order: 11.07.06

Present: Hon'ble Mr. B.V. Rao, Judicial Member

Hon'ble Dr. A.R. Basu, Administrative Member

G.B. NASKAR VS. UNION OF INDIA & ORS.

For the applicant

: None

For the respondents: Ms. K. Banerjee, counsel

# <u>ORDER</u>

# Per Mr. B.V. Rao, J.M.

When the matter is called for hearing, none is present on behalf of the applicant, Ld. Counsel Ms. K. Banerjee is present for the respondents. On a perusal of the records we find that neither the applicant's counsel nor any of the representative of the applicant appeared on several occasions such as on 22.6.05, 23.8.05, 20.9.05,6.12.05, 7.2.06, .17.4.06 and on 5.7.06. Therefore, it appears that the applicant is no more interested to proceed with the matter. The matter is accordingly dismissed for default. No order as to cost.

MEMBER(A)

MEMBER(J)